

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 23962 OF 2011**

**Between:**

M/S. NORTHEAST BROKING SERVICES LTD, 5-9-22, 301 MY HOME SAROVAR PLAZA SECRETARIAT ROAD, SAIFABAD, HYDERABAD-500063 REP BY ITS AUTHORISED REPRESENTATIVE BRIJ GOPALSARDA, S/O LATE SRI LADURAM SARDA

**...PETITIONER**

**AND**

1. SECURITIES AND EXCHANGES BOARD OF INDIA, Plot No. C4-A G-Block, Bandra Kurla Complex, Bandra(E) Mumbai 400051
2. NATIONAL STOCK EXCHANGE OF INDIA LIMITED, Exchange Plaza, Bandra Kurla Complex, Bandra (e) Mumbai 400051
3. MS.JYOTHI POGULA, G-3, SAIPURA RESIDENCY, RAVINDRA NAGAR, NALGONDA - 508 001 (A.P.) Mumbai 400051

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ or direction more particularly one in the nature of writ of mandamus declaring the action of the 1st respondent in issuing the No.CIR/MRD/DSA/24/2010 dt.11-08-2010 and subsequent circular No. NSEIL/ARBN/2010/003 dt. 31-08-2010 issued by the 2nd respondent and insisting on the compliance of the same, as arbitrary, illegal, void and contrary to the rights of the petitioners under article 14, 19, and 21 of the Constitution of India and contrary to the provisions of Arbitration and Conciliation Act, 1996 and set aside the circular No.CIR/MRD/DSA/24/2010 dt.11-08-2010 issued by the 1st respondent and circular No. NSEIL/ARBN/2010/003 Dt.31.08-2010 issued by the 2ns respondent, in so far as the same are contrary to the provisions of Arbitration and Conciliation Act, 1996 and contrary to the judgment rendered by the Hon'ble Supreme Court reported JT 2009 (12) SC 519 between Phiza Developers and Inter Trade Pvt. Ltd., Vs. AMCI(I) Pvt. Ltd. and another, in the interest of justice

**I.A. NO: 1 OF 2011(WPMP. NO: 29389 OF 2011)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents No 2 not to enforce award dt.11-01-2011 passed in No.CM/C-0048/2010 as confirmed in Appeal AM.No.CM/C-048A/2010 dated 39-05-2011 on the file of the II Add. Chief Judge, City Civil Court, Hyderabad, in the interest of justice

**Counsel for the Petitioner: SRI. CHETLURU SREENIVAS**

**Counsel for the Respondent No.1: SRI P V S S S RAMA RAO**

**Counsel for the Respondent No.3: SRI B VENKAT RAMA RAO**

**Counsel for the Respondent NO.2: ---**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.23962 of 2011**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None appears for the petitioner.

Mr. S. Krishna Sharma, learned counsel appears for  
Mr. P.V.S.S.S. Rama Rao, learned counsel for respondent  
No.1.

2. Learned counsel for respondent No.1 submits that the  
issue involved in the Writ Petition does not survive for  
consideration.

3. In view of aforesaid submission, the Writ Petition is  
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand  
closed. There shall be no order as to costs.

//TRUE COPY//


SD/- T. TIRUMALA DEVI  
ASSISTANT REGISTRAR

  
SECTION OFFICER

To,

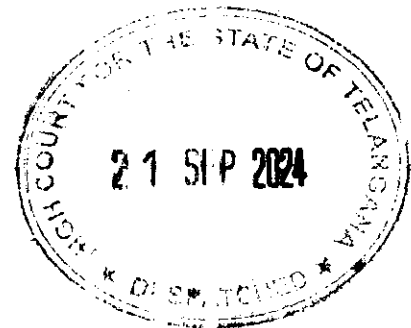
1. One CC to SRI. CHETLURU SREENIVAS Advocate [OPUC]
2. One CC to SRI. P V S S S RAMA RAO Advocate [OPUC]
3. One CC to SRI. B VENKAT RAMA RAO Advocate [OPUC]
4. Two CD Copies

KKS  
GJP



**HIGH COURT**

**DATED:23/08/2024**



**ORDER**

**WP.No.23962 of 2011**

**DISMISSING THE WRIT PETITION  
AS INFRUCTUOUS  
WITHOUT COSTS**

⑥ vlv  
20/9/24